

of data for the purpose will be carried out by the State Governments as directed by the Ganga Flood Control Board ;

- (ii) to draw out a phased and coordinated programme of implementation of works included in basin-wise plans ;
- (iii) to ensure the implementation of works to proper standards and their maintenance ;
- (iv) to prepare the annual programme of works and allocation of cost wherever required for the consideration of the Board ;
- (v) to operate the flood forecasting and warning systems ;
- (vi) to assess the performance of flood control measures ; and
- (vii) to make an assessment of the existing vent-ways under the road and rail bridges and to determine additional waterways to be provided for reducing the drainage congestion to reasonable limits.

**Contract for Painting work on the Newly Constructed Station Building of Bangalore City**

4667. SHRI ANNASAHAB GOT-KHINDE : Will the Minister of RAILWAYS be pleased to state :

(a) whether there was failure on the part of the Tender Committee to notice the abnormally high rates for spraying 'Snowcem' on the walls of the newly-constructed Station building at Bangalore City ;

(b) whether the painting work was consequently stopped ;

(c) whether the contractor sought arbitration ; and

(d) if so, the amount of compensation awarded to the contractor ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) Yes

(b) No, but it was got executed through another agency.

(c) Yes.

(d) Rs. 56 707/-

**Unauthorised Occupation of Railway Land at Burnpur (South Eastern Railway)**

4668. SHRI ANNASAHAB GOT-KHINDE : Will the Minister of RAILWAYS be pleased to state :

(a) whether two private firms had got into unauthorised occupation of more than 2 00,000 sq. ft. of Railway land at Burnpur on South Eastern Railway ;

(b) since when these firms have encroached upon the land ;

(c) when the encroachment came to the notice of the Railway Administration for the first time ; and

(d) what action has been taken to remove these encroachments ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) Yes.

(b) and (c). The two firms encroached upon railway land in 1956 and 1957 and the encroachments were detected in the same years.

(d) Action was initiated under the Public Premises (Eviction of Unauthorised Occupants) Act to evict the encroachers from the Railway land. The cases are pending in the Estate Officer's court.

**Directions by Railway Board to Secure by Chain and Padlock Cash Safes Carried by Guards**

4669. SHRI ANNASAHAB GOT-KHINDE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the directions of the Railway Board issued in February, 1969 to secure by chain and padlock the cash safes carried by the guards in brake vans have not been fully implemented on the Eastern Railway ;

(b) whether such non-implementation has resulted in loss of cash ;